

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C.P. No. 16/128(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017**

**NAME OF THE COMPANY:** Mr. Bharat Bhusan Yadav

**SECTION OF THE COMPANIES ACT:** 441

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : None

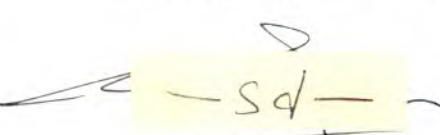
For the Respondents (s): None

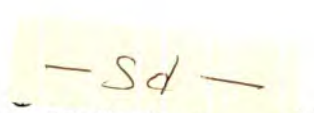
**ORDER**

Despite notice given to the ROC on 24<sup>th</sup> August, 2017, no report has been received as yet. Notice under Order 6 Rule 12 CPC to be issued to the ROC to show cause as to why action should not be initiated for the non-compliance of the court order.

It is also submitted that the prosecution in this case is pending before the Special Court.

Renotify this case on 5<sup>th</sup> October, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**